

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAJKOT BENCH, RAJKOT

BEFORE DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
AND
SHRI DINESH MOHAN SINHA, JUDICIAL MEMBER

आयकर अपील सं./ITA No.565/RJT/2024

निर्धारणवर्ष /Assessment Year: 2014-15

(Hybrid Hearing)

K M Engineering Co Opp 3 Chauhan Street, PNB, Jamnagar-361001. PAN : AAFFK6035L	बनाम Vs.	The DCIT, Circle-2(1), Jamnagar.
(अपीलार्थी/Appellant)	:	(प्रत्यर्थी/Respondent)

निर्धारिती की ओर से/Assessee by : Shri Vimal Desai, Id.AR

राजस्व की ओर से/Revenue by : Shri Abhimanyu Singh Yadav, Sr-DR

सुनवाई की तारीख/Date of Hearing : 25/03/2025

घोषणा की तारीख/Date of Pronouncement : 25/03/2025

ORDER

PER DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER:

At the outset itself, Shri Vimal Desai, Learned Counsel for the assessee submitted before the Bench that assessee has opted for the benefit of the “Direct Tax Vivad Se Vishwas Act, 2024” and filed form no.1 on 07.02.2025. It is submitted that the assessee has received form no.2 thereof. A letter dated 08.2.2025 digitally signed by the assessee to this effect addressed to the Tribunal along with copy of Form No.2 issued by the Ld.Pr.CIT, Designated Authority are also filed and placed on record. In view of this, the Id.counsel submitted that assessee has prayed for withdrawal of the appeal to which, the



learned Departmental Representative (in short “the Ld. DR”) did not raise any objection.

2. We have heard both the parties and gone through the above letter filed by the assessee and noted that assessee has prayed for withdrawal of the appeal. The Ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn. The Assessing Officer is directed to pass the consequential order.

3. In the result, the appeal of the assessee (in ITA No. 565/RJT/2024 for AY.2014-15) is dismissed as withdrawn.

Order is pronounced in the open court on 25/03/2025.

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

Sd/-
(DR.ARJUNLAL SAINI)
ACCOUNTANT MEMBER

राजकोट /Rajkot (True Copy)
दिनांक/ Date: 25/03/2025

आदेश की प्रतिलिपि अत्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Appellant
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- आयकर आयुक्त(अपील)/ The CIT(A)
- विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, राजकोट/ DR, ITAT, RAJKOT
- गार्डफाईल/ Guard File

By order/आदेशसे,

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot.